SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 677/2022

(Arising out of impugned final judgment and order dated 15-12-2021 in CRLWP No. 3793/2021 passed by the High Court Of Judicature At Bombay)

THE STATE OF MAHARASHTRA

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ORS. Respondent(s) (FOR ADMISSION and I.R. and IA No.11746/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 01-04-2022 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. C.A. Sundram, Sr. Adv.

Mr. Rahul chitins, Adv.

Mr. Sachin Patil, AOR

Mr. Aaditya A. Pande, Adv.

Mr. Geo Joseph, Adv.

Ms. Shwetal Shepal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

We are not inclined to interfere with the impugned order.

The Special Leave Petition is accordingly dismissed.

Pending applications stand disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)